Liquor Haul in Delhi

2471. SHRI BISWANARAYAN SHASTRI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether it is a fact that large quantity of liquor was hauled in Delhi on the last day of the last year ; and

(b) if so, the details thereof ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) 37 bottles of liquor were recovered by the Excise Staff of Delhi Administration on the last day of the last year.

(b) A statement showing the details thereof is laid on the Table of the Sabha. [*Placed in Library. See* No. LT-281/69].

Liquor in Delhi on New Year Day

2472. SHRI BISWANARAYAN SHASTRI : Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether he is aware that the Lt. Governor of Delhi stated in Banaras that liquor was not available on the eve of New Year and on the New Year day ; and

(b) if so, Government's reaction thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] : (a) No. Sir.

(b) Does not arise.

Liquor Served in Defence Services Canteen on New Year's Eve

2473. SHRI HARDAYAL DEVGUN Will the Minister of LAW AND SOCIAL WELFARE be pleased to State :

(a) whether it is a fact that in spite of the instructions issued by the Delhi Administration the Defence Services Officers Canteen; Dhaula Kuan, New Delhi served liquor to its Members openly on the New Year's eve;

(b) whether the fact was brought to the notice of Government by the Delhi Administration for initiating legal proceedings against the canteen outhorities; and

(c) If so, the reaction of Government thereto ?

THE MINISTER OF STATE IN THE MINISTRY OF LAW IN THE DEPARTMENT OF SOCIAL WELFARE [DR. (SHRIMATI) PHULRENU GUHA] (a) No. Sir.

(b) and (c). Do not arise.

पौड़ी गढ़वाल में मदिरा पान

2474. श्री काशीनाथ पाण्डेय : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि उत्तर प्रदेश में पौड़ी गढ़वाल के निकटवर्ती क्षेत्रों में शराब एक आम पेय हो गया है और इसके परिणामस्वरूप महिलाओं का घरों से निकलना सुरक्षित नहीं रह गया है;

(ख) क्या यह भी सच है कि शराबी खुले-आम जुआ खेलते हैं और अपशब्दों का प्रयोग करते हैं जिसके कारण वहां के लोगों का जीवन दूभर हो गया है; और

(ग) यदि हां, तो इस बारे में क्या कार्यवाही की गई है ?

विधि मंत्रालय और समाज कल्याण विभाग में राज्य मंत्री [डा० (श्रीमती) फूलरेणु गुहा] : (क) शराब पीना बढ़ तो गया है, पर उसका आम पेय के रूप में प्रयोग नहीं किया जाता है और न ही यह सच है कि इस कारण महिलाओं का घरों से निकलना असुरक्षित है।

(ख) शराब पीने वाले व्यक्तियों के द्वारा खुले आम जुआ खेलने तथा अपशब्दों का प्रयोग करने की कोई शिकायत नहीं मिली है।

(ग) प्रश्न नहीं उठता।

Dry Laws during Elections

2475. SHRI D. N. PATODIA ;
SHRI SRADHAKAR SUPAKAR ;

SHRI OM PRAKASH TYAGI :
SHRI NARAIN SWARUP SHARMA :
SHRI RAM SWARUP VIDYARTHI :
SHRI P M. SAYEED :

Will the Minister of LAW AND SOCIAL WELFARE be pleased to state :

(a) whether the Election Commissioner had requested the State Governments to introduce dry laws a few weeks before the mid-term poll in the States ;

(b) if so, whether the State Governments had accepted the suggestion; and

(c) whether any legislation in this regard is proposed to be introduced ?

THE DEPUTY MINISTER IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE : (SHRI M. YUNUS SALEEM) : (a) The Chief Election Commissioner suggested to the State Governments of Bihar, Punjab, Uttar Pradesh and West Bengal to enforce prohibition of sale and supply of liquors on the day of poll and on two days immediately preceding that day.

(b) The State Governments responded favourably to the Chief Election Commissioner's request as under :

Bihar : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

Punjab : Sale of liquor was stopped on the day of poll and two days previous to the day of poll. Steps to ensure strict observance of the restrictions imposed on storage of liquors was also taken.

Uttar Pradesh : Sale of liquor was stopped on each day of poll. Daily storage of liquor reduced from four Quart bottles of country spirit to two Quart bottles.

West Bengal : Sale of liquor was stopped on the day of poll as well as the day previous to the day of poll.

(c) No, Sir.

केन्द्रीय निर्माण तथा आवास योजना के अंतर्गत अनुसूचित जातियों/अनुसूचित आदिम जातियों के लोगों को सहायता

2476. **श्री ओंकार लाल बेरवा** : क्या विधि तथा समाज कल्याण मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या केन्द्रीय निर्माण तथा आवास योजना के अन्तर्गत वर्ष 1968-69 में अनुसूचित जातियों तथा अनुसूचित आदिम जातियों के लोगों को सहायता देने के लिए उत्तर प्रदेश सरकार के लिए कितनी राशि नियत की गई है;

(ख) क्या इस वर्ष का धन नियतन गत वर्ष दी गई राशि से कम है; और

(ग) उपर्युक्त राशि में से राज्य सरकार ने पौड़ी गढ़वाल के विकास पर कितना धन खर्च किया है ?

विधि मंत्रालय तथा समाज कल्याण विभाग में उपमंत्री (श्री सुब्यास राव) : (क) से (ग). पिछड़े वर्ग क्षेत्र में कोई केन्द्रीय निर्माण तथा आवास योजना नहीं है । उत्तर प्रदेश में भंगियों तथा मेहतरों के रहने सहने की परिस्थितियों में सुधार करने के लिए 1967-68 तथा 1968-69 में क्रमशः एक लाख तथा दो लाख रुपये नियत किए गए थे । यह नियतन मुख्यतया भंगियों तथा मेहतरों के लिए आवास प्रायोजनाओं के लिए है । इन नियतनों का उद्देश्य पात्र अनुसूचित जातियों के लिए, खास तौर से स्थानीय निकायों के जरिये, आवास की व्यवस्था करना है, न कि आदिम जातीय क्षेत्रों का विकास करना ।

Stoppage of Pensions in West Bengal

2477. SHRIMATI ILA PALCHOUDHURY :
SHRI JAGANNATH RAO JOSHI :
SHRI SURAJ BHAN :
SHRI ATAL BIHARI VAJPAYEE ;